

16.34½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 105 and 184)

श्री नाथपाई : मैं अह्दाश पेश करता हूँ कि भारत के संविधान में आगे संशोधन करने जाने मेरे विधेयक को पेश करने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री नाथपाई : मैं इस विधेयक को पेश करता हूँ।

Mr. Deputy-Speaker: Shri N. C. Chatterjee—absent.

16.35 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 339A)

Shri Siddayya (Chamarajnagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Siddayya: I introduce the Bill.

16.35½ hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 15 and 16)

Shri Seshiyam (Kumbakonam): May I know the time allotted for this Bill?

Mr. Deputy-Speaker: Let it be one hour for the time being.

Shri Seshiyam: If there are more speakers, I hope you will extend the time.

I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

This Bill is very simple; it seeks to amend articles 15 and 16 of the Constitution. The objects of the Bill are very clear. I hope I will have the support of every one in this House for favourable consideration and passing of this Bill. Irrespective of political affiliations, I also hope all the members on the ruling party side and on the opposition will support this Bill, because language should be considered above political and party affiliations.

16.37 hrs.

[SHRI G. S. DHILON in the Chair]

The time is rapidly changing. Those who are in the ruling party are apt to be shifted to the opposition benches and vice versa. Language is a permanent and perennial question which should be considered above the party politics.

Articles 15 and 16, which this Bill seeks to amend, deal with certain fundamental rights which should be safeguarded if we are to have a society based on justice, liberty, equality and fraternity, as are enshrined in the Preamble to the Constitution. This is further to enlarge and to give proper shape to the aspirations given in the Preamble. This will instill confidence in the millions of people of this country, who speak various languages differing from one another. It will promote unity and preserve the friendliness and true spirit of federalism. A little while ago the House unanimously passed a Bill to

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